Steps to regulate the sale of acid

3735. SHRIMATI SASIKALA PUSHPA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether steps taken by Government to regulate the sale of acid across the country have yielded desired results in reduction in number of acid attacks particularly on women;
 - (b) if so the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per information received from National Crime Records Bureau (N.C.R.B), total number of acid attack on women (section 326A IPC) is 137 and 140 in 2014 and 2015 respectively.

As per the Seventh Schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations. However, Ministry of Home Affairs has issued a detailed Advisory in accordance with the direction of the Hon'ble Supreme Court, in WP (Crl.) 129 of 2006, to all the States/UTs titled 'Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors' dated 30th August, 2013 which includes regulating the sale of acid/corrosive substance. Another advisory on expediting cases of acid attack on women was issued on 20th April, 2015. These advisories are available at www.mha.nic.in.

Crime against children

3736. SHRI K. C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that crime against children is going up in the last three years *i.e.*, from 2013 onwards;
 - (b) if so, the reasons therefor,
- (c) the details of percentage of conviction in crime against children during the above period, State-wise and year-wise;
- (d) whether any profile either by the Ministry or the National Crime Records Bureau (NCRB) is maintained for taking a pragmatic approach in reforming such people who are repeatedly committing crimes against children; and
 - (e) if not, the reasons therefor?